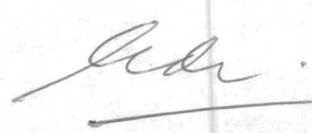


3
O.A. No.77/07

Order dated. 08.03.07

Heard Ld. Counsels for both the parties. It is pointed out by the Ld. Sr. Standing Counsel that National Institute of Technology, Rourkela has not been notified by DOP&T in the schedule of the Corporations or the Societies or other authorities, controlled by Govt. of India. Hence this case is not maintainable. The point could not be countered by the Ld. Counsel for the Applicant who, however, submits that as NIT comes under the Ministry of HRD of Govt. of India, the case is adjudicable by C.A.T., Act Rules Orders (Swamy's compilation of 10th edition, 2005) vide Section 14(2) schedule of instructions show that NIT is not in the list. Since the NIT is not coming under the jurisdiction of CAT, the O.A is dismissed in limine *as unadmitted*.

B/31/2
MEMBER (ADMN.)


VICE-CHAIRMAN